

**Government of Madhya Pradesh
Home Department
Mantralaya, Vallabh Bhawan, Bhopal 462003**

No. 172/2020/C-2

Bhopal, Dated 21.05.2020

ORDER

With reference to Home Department's order no. 171/2020/C-2 dated 21.05.2020 Mr Prakash Unhale, Additional Resident Commissioner, Madhya Pradesh Bhawan, Delhi and Mr. Sanjay Kumar Mishra, Joint Resident Commissioner Madhya Pradesh Bhawan, Mumabi are being authorised to carry out necessary activities in relation to ' Vande Bharat' returnees belonging to Madhya Pradesh and also issue Transit Permits to enable them to travel from landing Airport to Madhya Pradesh. States are requested to facilitate the **movement** of such persons by road through their state to reach Madhya Pradesh.



(S.N.Mishra)

Principal Secretary
Home Department

No. 173/2020/C-2

Bhopal, Dated 21.05.2020

1. Chief Secretaries of all States.
2. Resident Commissioners of all States.
3. Shri Akhilesh Mishra, Additional Secretary, Ministry of External Affairs, Government of India
4. Police Commissioner, Delhi and Mumbai.


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Under 'Vande Bharat' mission many Indian citizens, including inhabitants of Madhya Pradesh, are returning to India. As per MHA order no 40-3/2020-DM-I(A) dated 5th May 2020, they are being quarantined either at their place of landing, or in their respective states. Many people landing in Delhi, Mumbai etc. want to be quarantined in Madhya Pradesh at government nominated facilities.

Therefore, State Government has decided that such persons may be brought to paid/government institutional quarantine facility at their district headquarter and the following SOP be followed:-

- A) Such person who wants to come to Madhya Pradesh will give an application to Resident Commissioner, furnishing all necessary details.
- B) Such passengers will be issued necessary authorisation by the Resident Commissioner's office, at New Delhi.
- C) Such passengers will make their own arrangements to come to Madhya Pradesh. However, they need to intimate their departure date, vehicle number, mobile number, and destination district to Resident Commissioner's office, New Delhi. On receipt of such information only, necessary authorisation can be issued to the person. Such authorisation will carry the name of quarantine centre where she/he would be quarantined in the district. Additional Resident Commissioner will keep the Collectors informed. (List of such centres is attached).
- D) Such returnee shall furnish an undertaking to Resident Commissioner that he will make all payments for quarantine etc.

- E) During transit to Madhya Pradesh, the person shall follow all necessary measures to avoid spread of COVID 19. These include, but not limited to, social distancing, hand washing, maintenance of respiratory hygiene. All guidelines of MHA/MOHFW will have to be observed by the person.
- F) On reaching the destination district, the person shall immediately report to the District collector or his authorised person. The District collector shall send them to the place of institutional quarantine at the cost of the concerned person. The person has to undergo the balance portion (14 days minus institutional quarantine period undergone at place of landing) of institutional quarantine at such facilities. After completion of such 14 days, the person will be tested for RT-PCR.
- G) If found negative, he/she may be allowed to go home and shall undertake home quarantine of further period of 14 days.
- H) The District collector shall make the person undergo all required procedures as notified, from time to time, by the Department of Health and Family welfare with regards to containment of Covid 19.
- I) All returnees shall mandatorily download Arogya Setu app and keep it on all the time.
- J) Sri Prakash Unhale, IFS, email- arcmpbhwan@mp.gov.in Additional Resident Commissioner is authorised to issue such travel permission.
- K) Returnees are requested to communicate before hand, whether they would quarantine in place of landing or in home State. (Name of the district)


(S.N.Mishra)

Principal Secretary
Home Department

UNDERTAKING

Name:

Mobile No.

Father's name:

Date of Birth:

Address:

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Passport:

I, (as mentioned above) do undertake that-

1. The above mentioned particular are true to the best of my knowledge.
2. I will travel to destination district in Madhya Pradesh on my own expenses.
3. After reaching the destination district in Madhya Pradesh, I will report to district administration.
4. I will institutionally quarantine myself as directed by the district administration as per the guidelines laid by Government of India and Government of Madhya Pradesh.
5. I will bear the entire cost of the institutional quarantine as mentioned in (3) above.
6. I will follow all the relevant orders issued by Government of India and Government of Madhya Pradesh and district administration.